

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 108

CP(IB) No. 5/Chd/Chd /2021

IN THE MATTER OF:

Deepak Garg

...Petitioner/ Operational Creditor

Vs.

Aysun Personal Care Pvt. Ltd.

...Respondent/ Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 24.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Ankur Bali, Advocate

For the Respondent : Mr. Chetan Prabhakar, Advocate

ORDER

Despite repeated calls, we are unable to hear the learned counsel for the petitioner. Pleadings are complete. List the matter for arguments on 20.05.2024.

It would be the last opportunity.

-sd-
(L. N. GUPTA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM